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**THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 3] HYDERABAD, TUESDAY, JUNE 30, 2020

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 29th June, 2020 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 3 OF 2020

Promulgated by the Governor in the Seventy-first Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE
TELANGANA FISCAL RESPONSIBILITY AND
BUDGET MANAGEMENT ACT 2005.**

Whereas, due to shortfall in the devolution of share of Central Taxes, the State of Telangana has been allowed an additional borrowing of Rs. 1435 Crores during the financial year 2019-20 over and above the normal fiscal

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deficit limit as a one-time special dispensation and whereas, there has been an unprecedented adverse impact on the State revenues during the financial year 2020-21 on account of COVID-19 pandemic and the related lockdown, even while there is a requirement of additional resources to meet the unforeseen expenditure in connection with the COVID-19 relief operations and, hence, there is a need to augment the revenues of the State Government and accordingly, Government of India have allowed additional borrowing upto 2% of GSDP over and above the normal limit of 3% (upto 5% of GSDP) during the financial year 2020-21, subject to carrying out the necessary amendments to the Telangana Fiscal Responsibility and Budget Management Act, 2005.

AND WHEREAS, the Legislature of the State is now not in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for her to take immediate action;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short title and comment. 1. (1) This Ordinance may be called the Telangana Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020.

(2) It shall be deemed to have come into force with effect from the 1st January, 2020.

Amendment of Section 9. (Act No. 34 of 2005) 2. In the Telangana Fiscal Responsibility and Budget Management Act, 2005, in section 9, in sub-section (2),-

(i) in clause (b) after the existing proviso the following proviso shall be inserted, namely,-

“Provided further that, for the financial year 2019-20, additional fiscal deficit of Rs.1435 crore shall be permissible over and above 3.25% of the GSDP as a one-time special dispensation and for the financial year 2020-21 additional fiscal deficit of 2% over and above 3% of the GSDP (upto 5% of GSDP) shall be permissible.”.;

(ii) in clause (d) for the expression “90 percent” substitute “200 percent”;

DR. TAMILISAI SOUNDARARAJAN,
Governor of Telangana.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.